

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

**IA 106(MB)2024
IN C.P. (IB)/1294(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.02.2024**

NAME OF THE PARTIES: Gujarat Copper Alloys Limited
Vs
Creaative Powertech Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Jog Singh a/w Mr. Karan Kapoor, Ld. Counsel for the Regional Provident fund Department Present. Mr. Manoj Kumar Mishra, Ld. Counsel for the RP present.
2. Counsel for the Regional Provident fund Department Applicant herein filed this application for considering their claim of provident fund's dues amounting to Rs.07,48,290/-. Counsel for the RP submits that their claim has not file in proper format.
3. It has been held by the Hon'ble Apex Court that claim filed in the wrong form/category would have to be accorded due consideration in the category to which it belongs.
4. In view of the above, RP is directed to consider claim of the applicant as per law.
5. With the above directions, IA-106/2024 is **allowed and disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)